

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

MP 3307/93 in  
CCP 272/93  
OA 2459/92

18  
New Delhi this the 20th Day of December, 1993.

Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman  
Hon'ble Mr. B.N. Dhoondiyal, Member(A)

Sh. M.R. Iqbal  
S/o Sh. M.A. Baqui, Petitioner  
R/o D-11, Kohfiza, Bhopal.  
(By advocate Sh. P.P. Khurana)

versus

1. Sh. M.R. Shivaraman,  
Secretary to the Deptt.  
of Revenue, Ministry of  
Finance, Govt. of India,  
North Block, New Delhi.
2. Sh. R.S. Rathore,  
Chairman,  
Central Board of Direct Taxes,  
Ministry of Finance,  
North Block, New Delhi.

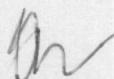
(By advocate Sh. R.S. Aggarwal)

ORDER(ORAL)  
(delivered by Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman(J)

M.P.No.3307/93 has been filed by the  
respondents which has been verified by Sh. Manoj Joshi,  
Under Secretary, Ministry of Finance, Deptt. of Revenue,  
North Block, New Delhi stating therein that the directions  
given by the Tribunal have been complied with. The  
learned counsel for the petitioner states that since his  
client is out of Delhi he is not in a position to verify  
the contents of the application. In view of the contents  
of the application, C.C.P.No.272/93 does not survive.  
C.C.P.No.272/93 is dismissed and notices issued to the  
respondents are discharged. However, in view of the fact

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that the application has been filed only today, we reserve  
the right of the applicant to get the C.C.P. revived if  
he feels that the directions have not been complied with  
fully.

  
(B.N. Dhoundiyal)

Member(A)

  
(S.K. Dhaon)

Vice-Chairman

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